

(f) and (g) Government takes into consideration the concerns of all stakeholders including small retailers while formulating FDI policy. Safeguards are put into the FDI policy wherever necessary.

Measures to encourage domestic cotton production

3709. SHRI AVINASH PANDE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the measures being taken by Government to encourage domestic cotton production and the cotton textiles industry, especially in Maharashtra;

(b) whether Government is taking any measures to encourage exports and/or reduce imports of cotton and cotton yarn; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) National Food Security Mission (NFSM)-Commercial Crops (CC) programme, subsuming the Mini Mission-II (MM-II) of Technology Mission on Cotton (TMC), is being implemented (from 2014-2015) in major Cotton growing States, including Maharashtra. Further, the Cotton Corporation of India Ltd. (CCI), as a nodal agency, has been mandated to procure the entire quantity of FAQ grade seed cotton (kapas) offered by cotton farmers in the nominated market yards of various States without any quantitative limit, in the event of prevailing seed cotton (kapas) prices touching the Minimum Support Price (MSP) level. Government is also implementing various schemes like Technology Upgrading Fund Scheme (TUFS), Scheme for Integrated Textile Parks (SITP), Integrated Skill Development Scheme (ISDS) and Scheme for the development of Power-loom Sector, Yarn Supply Scheme for Handloom Sector *etc.* for improving the competitiveness of textile industry, including cotton.

(b) and (c) No fiscal incentive is provided on exports of cotton and cotton yarn as on date. However, these products are entitled to benefits of duty free imports of capital goods and raw materials required for their production and exports. Import of cotton and cotton yarn is permitted freely subject to Basic Custom Duty of 0% and 10% respectively.

Tribunal to settle FDI related disputes

3710. DR. K. P. RAMALINGAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is considering to set up a tribunal to settle Foreign Direct Investment related disputes;

(b) if so, the details thereof;